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PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations
made by the Governor.

HOME DEPARTMENT

Sachivalaya, Gandhinagar, Dated the 15th July, 2022

GUJARAT ORDINANCE NO. 2 OF 2022

AN ORDINANCE

further to amend the Gujarat Control of Terrorism and Organised Crime Act, 2015.

WHEREAS the Legislative Assembly of the State of Gujarat is not in session;

AND WHEREAS the Governor of Gujarat is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Gujarat Control of Terrorism and Organised Crime Act, 2015;

NOW, THEREFORE, in exercise of the powers conferred on him by clause (1) of article 213 of the Constitution of India, the Governor of Gujarat is hereby pleased to make and promulgate the following Ordinance, namely:—

Guj. 24 of
2019.

1. Short title and commencement. - (1) This Ordinance may be called the Gujarat Control of Terrorism and Organised Crime (Amendment) Ordinance, 2022.

(2) It shall come into force at once.

**Guj. 24 of
2019.**

2. Guj. 24 of 2019 to be temporarily amended. - During the period of operation of this Ordinance, the Gujarat Control of Terrorism and Organised Crime Act, 2015 (hereinafter referred to as “the principal Act), shall have effect subject to the amendments specified in sections 3 to 5.

3. Amendment of section 2 of Guj. 24 of 2019.- In the principal Act, in section 2, in subsection (1), in clause (e), for the words “continuing unlawful activity and terrorist act including extortion, land grabbing, contract killing, economic offences, cyber crimes having severe consequences, running large scale gambling rackets, human trafficking racket”, the words “continuing unlawful activity including extortion, land grabbing, contract killing, economic offences, cyber crimes having severe consequences, human trafficking racket” shall be substituted.

4. Amendment of section 4 of Guj. 24 of 2019.- In the principal Act, in section 4, after the words “or at any time”, the words “after the date of commencement of this Act” shall be inserted.

5. Amendment of section 20 of Guj. 24 of 2019.- In the principal Act, in section 20, in subsection (5), for the words “under this Act, or under any other Act on the date”, the words “under this Act on the date” shall be substituted.

STATEMENT

The Gujarat Control of Terrorism and Organised Crime Act, 2015 has been enacted by the Government of Gujarat to make special provisions for prevention and control of terrorist acts and for coping with criminal activities by organised crime syndicates and for the matters connected therewith or incidental thereto. The said Act has been assented to by the President of India and the same is being implemented in the State of Gujarat.

The Government of Gujarat however, considers it necessary to amend the said Act in order to make certain provisions more meaningful and to make them easy to interpret so that no provision is misinterpreted during implementation of the said Act, resulting in unnecessary hassle to the persons in the State of Gujarat.

To achieve the aforesaid purpose, the Government of Gujarat has considered necessary to amend clause (e) of sub-section (1) of section 2, section 4 and sub-section (5) of section 20 of the said Act.

As the Legislative Assembly of the State of Gujarat is not in session, the Gujarat Control of Terrorism and Organised Crime (Amendment) Ordinance, 2022 is promulgated to amend the said Act to achieve the aforesaid objects.

Gandhinagar

Dated the 14th July, 2022.

ACHARYA DEVVRAT,
Governor of Gujarat.

By order and in the name of the Governor of Gujarat,

Raj Kumar,
Additional Chief Secretary to Government.

